

BEFORE THE ADJUDICATING OFFICER

SECURITIES AND EXCHANGE BOARD OF INDIA

[ADJUDICATION ORDER NO. ASK/AO/01/2013]

UNDER SECTION 15-I OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992
READ WITH RULE 5 OF SEBI (PROCEDURE FOR HOLDING INQUIRY AND IMPOSING
PENALTIES BY ADJUDICATING OFFICER) RULES, 1995

In respect of

M/s ZENITH CAPITALS LIMITED

Corrigendum to Adjudication Order No. ASK/AO-01/2013

1. The Adjudication order has been passed against M/s Zenith Capitals Ltd. vide Adjudication order dated December 30, 2013.
2. In the said order, section 15A(b) in Para 15 at page no. 8 shall be read as under :
The aforesaid alleged violations, if established, make you liable for monetary penalty under section 15A (b) of SEBI Act, 1992 which reads as follows:

15A. Penalty for failure to furnish information, return, etc. - *If any person, who is required under this Act or any rules or regulations made there under, -*
 - a)
 - b) *to file any return or furnish any information, books or other documents within the time specified therefore in the regulations, fails to file return or furnish the same within the time specified therefore in the regulations, he shall be liable to a penalty of one lakh rupees for each day during which such failure continues or one crore rupees, whichever is less.*
 - c).....
3. The Order accordingly stands corrected. The Order shall always be read with this Corrigendum.

DATE: January 01, 2014

PLACE: MUMBAI

A. SUNIL KUMAR

ADJUDICATING OFFICER